

RETURN OF ASSETS AND LIABILITIES AS ON THE 28.2.2005.

1. Name of the Govt. Servant in full (in Block letters)

VIVEK VERMA,  
Judicial Department.

2. Service to which he belongs.

3. Total length of service upto date

1. In Non-gazetted Rank.

2. In Gazetted Rank

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w.e.f. 31.7.2004

4. Present post held and place of posting

Civil Judge (Jr. Div) - cum - JM, Court No. 2, Gaumarwin, Distt. Bilaspur, H.P.

5. Total annual income from all sources during the calendar year immediately preceeding the 1st day of

1,04,871/- (w.e.f. 31.7.2004 to 28.2.2005).

DECLARATION:

I hereby declare that the return enclosed namely, Forms 1 to V, are complete, true and correct as far as the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-Rule (1) of rule 18 of the Central Civil Services (Conduct) Rule, 1964.

Date: 15.3.2005.

Signature

*Vivek Verma*  
Civil Judge (Jr. Div) (Division)  
Gaumarwin  
Distt. Bilaspur (H.P.)

Note: 1 This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

Note: 2 If a Government servant is a member of Hindu undivided family with coparcenary rights the properties of the family either as a Karta, or is a member, he should indicate in the return in Form No.1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value suitable explanatory notes may be added, wherever necessary.

28.2.2005.

STATEMENT OF IMPROVABLE PROPERTY AS ON THE  
e.g. LAND, HOUSE, SHOPS AND OTHER BUILDINGS ETC.

1. No. Description of property.	2. Precise location name of District, Division Taluk and of village in which the building property is situated and also its distinctive No. etc.	3. Area of land (in case of land and buildings.	4. Nature of land in case of landed property.	5. Extent of interest.	6. If not in own name state in whose name held & his/her relation ship, if any, to Govt. servant.	7. Date of acquisition.	8. How acquired (whether by purchase, mortgage, lease in heritance gift or otherwise and name with details of persons from whom acquired (address) and connection of the Govt. Servant, if any with the persons concerned. (Pl. see note I, below).	9. Value of the property.	10. Particulars of sanction of prescribed authority, if any.	11. Total Annual income from the property.	12. Remarks.
2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.

NIL

*Munna*  
 Civil Judge (Senior Division)  
 Court No. 2, Ghumarwin  
 Distt. Bilaspur (B. P.)


FORM NO.11

STATEMENT OF LIQUID ASSETS AS ON: ~~28.2.2005~~ **28.2.2005.**

- (1) Cash and Bank Balance exceeding 3 month's emoluments.
- (2) Deposits, loans advanced and investments (such as shares, securities, debit etc.).

SI No.	Description	Name & address of Company Bank etc.	Amount	If not in own name, name & address of persons in whose name held and his/her relationship with the Govt. Servant.	Annual income derived	Remarks.
1.	2.	3.	4.	5.	6.	7.


~~Nil~~

  
Civil Judge (Junior Division)  
Court No. 2, Ghumarwin  
Distt. Bilaspur (H. P.)

FORM NO. III

STATEMENT OF MOVEABLE PROPERTY AS ON THE 28.2.2005.

S.No	Description of item.	Price of value at the time of acquisition and/or the total payment made upto the date of return as the case may be in case of articles purchases or instalment basis	If not in own name and address of the person in whose name and his/her relationship with the Govt. Servant.	How acquired with approximate date of acquisition.	Remarks.
1	2	3	4	5	6
1.	Camera.	11,000/-	Own name.	Self acquired before joining service.	-
2.	Sony Television 21".	12,000/-	-do-	-do-	-
3.	Freez 250 Ltr	13,000/-	-do-	-do-	-
4.	Washing Machine.	16,000/-	-do-	-do-	-
5.	Microway Oven.	12,000/-	-do-	-do-	-
6.	Gold, ten tola.	60,000/-	-do-	Received by way of gift from maternal Grand mother.	-

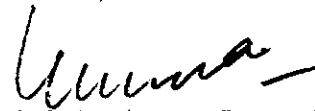
  
 Civil Court (Junior Division)  
 Court No. 2, Ghumarwin  
 Distt. Bilaspur (H. P.)

FORM NO. IV

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY HELD BY GOVT. SERVANTS AS ON THE 28.2.2005.

Insurance Policies				Provident Funds					
S.N.	Policy No. and date of policy.	Name of Insurance Company.	Sum insured /date of maturity.	Amount of Annual premium.	Type of provident funds/ G.P.F./ C.P.F. Account No.	Closing balance as last reported by the audit officers, alongwith date such balance.	Contribution made subsequently.	Total	Remarks (if there is dispute regarding closing balance the figures according to the Govt. servant should also be mentioned in this column.)
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
-	-	-	-	-	-	-	-	-	-

For allotment of GPF A/c No. has already applied.

  
 Civil Judge (Junior Division)  
 Court No. 2, Ghumarwin  
 Distt. Bilaspur (H. P.)

1.  
2.

The payment of rent.  
In column 10 should be shown.

- (a) Where the property has been acquired by purchase, mortgage of lease, the price or premium paid for such acquisition.
- (b) Where it has been acquired by lease, the total annual rent thereof also and
- (c) Where the acquisition is by inheritance, gift of exchange, the appropriate value of the property so acquired

FORM NO.V

STATEMENT OF DEBTS AND OTHER LIABILITIES AS ON THE \_\_\_\_\_

Sr.No.	Amount.	Name and address of Creditor.	Date of incurring liability.	Details of transaction.	Remarks.
1.	2.	3.	4.	5.	6.

NIL

*[Signature]*  
 Civil Judge (Junior Division)  
 Court No. 2, Ghumarwin  
 Dist. Bilaspur (H. P.)